

Order dated 18.5.2006.

By filing MA No. 245/2006, Respondents have sought for three months time to implement the orders of this Tribunal dt. 15.12.04 rendered in OA No. 1184/04.

Heard Learned Counsel for both sides. As agreed to by Ld. Counsel for both sides three months more time from today is allowed to Respondents to comply the aforesaid orders of this Tribunal; filing which 12% ^{interest} shall be paid by Respondents on the arrears amount to be accrued in favour of the Applicant. MA is accordingly disposed of.

Copies of order
dt 18/5/06 issued
to counsel for both
sides.

18/5/06
Member (A)

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23/5/06